

**IN THE HIGH COURT OF JHARKHAND AT RANCHI  
Cr. Appeal (S.J.) No. 132 of 2020**

Sonali Saha

.... **Appellant**

**Versus**

1. The State of Jharkhand

2. Sona Muni

..... **Respondents**

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**CORAM: HON'BLE MR. JUSTICE AMITAV K. GUPTA**

For the Appellant

:Mr. Niranjan Kumar, Advocate

For the State

:Mr. Manoj Kumar Mishra, Advocate

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**04/Dated: 10.09.2020**

1. Office to delete the name of Mr. Hardeo Prasad Singh, and mention the name of Mr. Manoj Kumar Mishra, as the counsel for the State, in the daily cause list.
2. Learned counsel for the appellant shall file requisites of notice under registered cover with A/D as well as under ordinary process, for service upon respondent no.2, within two weeks.
3. If the notices are so filed, office to list the appeal after four weeks.

**(AMITAV K. GUPTA, J.)**

Rohit/-